

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.02
CP (IB) No.117/BB/2022

IN THE MATTER OF:

M/s. Indian Bank ... Petitioner
Vs.
M/s. Mantri Developers Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Padma Rangachari, Adv.
For the Respondent : Ms. Sameeksha Patil, Adv.

ORDER

1. Heard Ms. Padma Rangachari, Ld. Counsel appearing for the Petitioner and Ms. Sameeksha Patil, Ld. Counsel appearing for the Respondent.
2. Pursuant to order dated 13.12.2022, Ld. Counsel for the Respondent filed reply *vide* Diary No.5504 dated 19.12.2022. The same is taken on record. Ld. Counsel for the Petitioner is directed to file written Synopsis in not more than four pages by stating the details of date of agreement of loan, date of sanction letter of the loan, date of disbursement of loan, date of default and other relevant dates and documents including how the limitation period is satisfied, within two weeks' time. On the other hand, Ld. Counsel for the Respondent submits that they have engaged Senior Counsel to argue the matter on the next date and seeks adjournment.
3. Accordingly, list the case finally on **16.02.2023**.

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MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

-sd-

T. KRISHNAVALLI
MEMBER (JUDICIAL)